R(J)-1/REGULAR/386/2021

N O T I C E

WITH REFERENCE TO THE NOTICE Dated 1st December, 2021 regarding discontinuation of practice of mentioning the matters for circulation by praecipes through email and mentioning matters for circulation or production physically from, **Monday 6th December, 2021** onwards, **IT IS HEREBY NOTIFIED** for the information of the Advocates and parties appearing in person that, the Bench presided over by the **Ho'ble Shri Justice G. S. Kulkarni** has given the following directions :

1. For circulation of **Urgent Matters**, Advocates and parties–in–person are requested to give one page typed praecipe setting out urgency and date as per allocation mentioned below to the Associate/Sheristedar of the Court strictly between **10.15 a.m. to 10.25 a.m.**

Monday & Tuesday	**All Appellate Side Civil Writ Petitions not assigned to other Courts**
Wednesday	**All Appellate Side Civil Writ Petitions arising from Industrial/Labour Laws**
Thursday	**Orignal Side Matters** (i) All Arbitration Applications under **Section 9, 11** of the Arbitration and Conciliation Act up to the year 201 (except post award under Section 9 of the Act), including post award u/s 9 of the Act from the year 2019 and onwards. (ii) Arbitration matters under **Section 14, 15 and 29A** of the Arbitration and Conciliation Act. (iii) Arbitration matters not assigned to other Courts.
Friday	**Original Side Matters** (i) **Writ Petitions arising form Industrial/Labour Laws** (ii) All **Writ Petitions not assigned to other Court from the year 2016 and onwards.** (iii) All Arbitration matters under **Section 34, 37** of Arbitration and Conciliation Act.

2. Praecipes in which urgency is not set out will be rejected.
3. In case of Writ Petitions, praecipe shall also include the date of Impugned order and the date of filing of the Petition.
4. In case of Arbitration matters, Section of Arbitration and Conciliation Act should be mentioned under which Petition is filed.
5. Matters will not be listed on the Board unless office objections regarding handwritten, illegible pages are removed.
6. If Non-Urgent matters are circulated, such matters would be listed for Directions on board only for the purpose of considering imposing cost and for orders to be passed to be listed in due course.

Dated this 6th December 2021.

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.